



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Srinagar.

NOTIFICATION

Jammu, the 14th February, 2018

SRO **90** .- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of Notification SRO 437 of 2014 dated 21st of October, 2014, the Government hereby direct the exclusion of village Zasow and Tumlahal from Nayabat Lassipora, Tehsil Shahoora Litter and its inclusion into Tehsil Pulwama (Nayabat, Pulwama II in Patwar Halqa Chandgam).

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah)IAS

Commissioner/Secretary to Government,
Revenue Department

Dated: **14** -02-2018

No. Rev/S/295/2017

Copy to the:-

01. Financial Commissioner, Revenue, J&K, Jammu.
02. Divisional Commissioner, Kashmir.
03. Commissioner Survey and Land Records, J&K for further necessary action as per rules and norms.
04. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (W.7.S.C).
05. Deputy Commissioner, Pulwama.
06. OSD to the Hon'ble Minister for Revenue.
07. Special Assistant to Hon'ble MoS for Revenue.
08. Private Secretary to the Commissioner/Secretary to Government, Revenue Department.
09. Notification file / Stock file.


(Ghulam Rasool)KAS

Deputy Secretary to Government,
Revenue Department